



**भारतीय दूरसंचार विनियामक प्राधिकरण**  
**TELECOM REGULATORY AUTHORITY OF INDIA**  
**भारत सरकार/Government of India**



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,  
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**DIRECTION**

Dated: 23<sup>rd</sup> June, 2016

Subject: Direction under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), with regard to extension of the validity of Unique Porting Codes (UPCs) that expired on 31<sup>st</sup> May 2016 issued to the subscribers of M/s Videocon Telecommunication Limited consequent to closure of its commercial services by in Bihar, Haryana, Gujarat, Madhya Pradesh, UP(East) and UP(West) licensed service areas with effect from 11<sup>th</sup> May, 2016.

No.116-11/2016-NSL-II- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas M/s Videocon Telecommunication Limited (hereinafter referred to as M/s VTL) had, discontinued its commercial services in Bihar, Haryana, Gujarat, Madhya Pradesh, UP(East) and UP(West) licensed service areas with effect from midnight of the 11<sup>th</sup> May, 2016 and requested its subscribers to port out their mobile numbers to other service providers;

*Ravindra*

3. And whereas Authority, vide direction dated the 25<sup>th</sup> April, 2016, directed M/s VTL to generate unique porting codes (herein after referred as UPCs) for all its subscribers in Bihar, Haryana, Gujarat, Madhya Pradesh, UP (East) and UP (West) licensed service areas and keep all UPCs generated consequent to the said direction and prior to the 25<sup>th</sup> April, 2016 valid till 23:59:59 hours of the 31<sup>st</sup> May, 2016;

4. And whereas pursuant to the direction dated the 25<sup>th</sup> April, 2016, M/s VTL informed the Authority, vide its letter No.VTL/Reg/TRAI/1606/5178 dated 13<sup>th</sup> June, 2016, that their remaining subscribers cannot port their numbers due to expiry of UPC and requested the Authority to extend the validity of UPCs expired on 31<sup>st</sup> May, 2016 by one month so that remaining subscribers may avail the opportunity to port out their mobile numbers to the operator of their choice;

5. Now, therefore, in exercise of the powers conferred upon it under section 13, read with sub-clause (i) and (v) of clause (b) of sub-section (1) of section (11), of TRAI Act, 1997 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), the Authority, in the interest of subscribers, hereby directs –

(a) M/s Videocon Telecommunication Limited to–

- (i) keep all UPCs generated pursuant to the direction dated the 25<sup>th</sup> April, 2016 and UPCs that expired on the 31<sup>st</sup> May, 2016, valid till 23:59:59 hours of the 20<sup>th</sup> July, 2016;
- (ii) issue public notice within two days of issue of this Direction, in at least two leading newspapers in the licensed service areas, out of which one newspaper should be in regional language, and also on its website, informing its subscribers in the Bihar, Haryana, Gujarat, Madhya Pradesh, UP(East) and UP(West) licensed service areas regarding extension of validity of UPCs which expired on the 31<sup>st</sup> May, 2016 till 23:59:59 hours of the 20<sup>th</sup> July, 2016 and the options available with the subscribers to port their mobile numbers to other operators of their choice till the 20<sup>th</sup> July, 2016;



